CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-222/97 in OA-1326/96

New Delhi this the 24th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Bhoop Singh, S/o Sh. Bhoorey Singh, R/o 128 Pragati Nagar, Meerut.

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.... Petitioner

(None for petitioner)

versus

- Col. R. Manoharan, C.O.
 AHQ Sig Regt. Meerut Cantt.
- 2. Brig.Vijay Raheja, Commandant Army Head Quarters Sigs, Singnals Enclave, New Delhi.
- 3. Lt. Gen. A.J.S. Bhatta,
 Director General of Signals,
 Army Headquarters Sigs 4(c),
 General Staff Branch,
 DHQ P.O. New Delhi. Contemners

(through Sh. Rajeev Bansal for Sh. B.K. Aggarwal)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The learned proxy counsel for respondents submits that there is an interim order against the impugned order and as such during the pendency of such stay, they are not in a position to implement the orders. He also undertakes that the orders of this Tribunal will be implemented forthwith as per the orders are passed in the case by the High Court. With this, this contempt petition is disposed of. Notices issued to the alleged contemners are discharged.



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(31)

petitioner is given liberty to revive the same by way of M.A. at appropriate stage.

(S.P. Biswas)
Member(A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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